

- (f) if so, the details thereof; and
(g) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) These are planned to be replaced by electronic telephone exchanges during 1997-98.

(d) The waiting list as on 30.6.96 is 9112 and the present waiting list is likely to be cleared during 1996-97.

(e) Yes, Sir.

(f) The following new electronic exchanges are planned to be set up/expanded at Madurai during 1996-97.

- A new technology exchange (EWS) of 10,000 lines.
- Expansion of E 10B electronic exchange by 3000 lines.

(g) Does not arise in view of (f) above.

Judgement of Branch Post Master, Rajasthan

2465. SHRI MRUTYUNJAYA NAYAK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of judgements issued by the Central Arbitration Tribunal in respect of Branch Post Masters of the Department of Posts in Rajasthan during 1995-96;

(b) whether all judgements given so far have been implemented;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) During the year 1995-96, the Central Administrative Tribunal, (not Arbitration) Jaipur and Jodhpur Benches delivered 15 judgements in respect of ED Branch Postmasters in Rajasthan.

(b) Out of the above 15 judgements 9 Judgements have been implemented.

(c) The details of the judgements implemented are as under :

OA No.	Name of Applicant	Name of Tribunal
1	2	3
1. 534/94	Chotu Singh v/s Union of India	Jaipur
2. 229/93	Ishwar Lal v/s Union of India	Jodhpur
3. 426/94	Jagdish Chandra v/s Union of India	Jaipur
4. 148/95	Jagdish Chandra v/s Union of India	Jodhpur

1	2	3
5. 152/95	Nemichand v/s Union of India	Jodhpur
6. 28/92	Murari Lal v/s Union of India	Jaipur
7. 294/94	K.C. Sharma v/s Union of India	Jaipur
8. 317/93	D.K. Khatik v/s Union of India	Jaipur
9. 351/95	Bhannar Lal v/s Union of India	Jaipur

(d) Since the remaining six (6) judgements were in favour of this Department the question of implementation of the same did not arise.

Night Landing Facilities

2466. SHRI RAJU RANA :

PROF. JITENDRA NATH DAS :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the airports which have night landing facilities;

(b) whether the Government propose to provide night landing facilities in some more airports during 1996-97; and

(c) if so, the details of such airports?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Night landing facilities are available at following Airports :

Agartala, Amritsar, Ahmedabad, Aurangabad, Bhopal, Bangalore, Bhubaneswar, Calicut, Combatore, Guwahati, Hyderabad, Indore, Jaipur, Khajuraho, Lucknow, Madurai, Mangalore, Nagpur, Patna, Raipur, Rajkot, Ranchi, Trichy, Udaipur, Vadodara, Varanasi, Dibrugarh, Dimapur, Imphal, Delhi, Mumbai, Calcutta Madras and Thiruvananthapuram.

(b) and (c). Yes, Sir. Provision of Night Landing Facilities at Lilabari airport in Assam has been taken up.

Companion-Free Scheme

2467. SHRI SURESH KALMADI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air India has launched a companion-free scheme to lure passengers;

(b) if so, salient features of the scheme;

(c) the names of destinations for which a free ticket for a companion is likely to be available; and

(d) the other concessional schemes which the Air India has decided to offer?